

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
**(Office of the Registrar General)**

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**Subject:- Declaration of holiday on account of Shab-I- Barat on 30<sup>th</sup> of March, 2021 (Tuesday) instead of 8<sup>th</sup> April, 2021 (Thursday).**

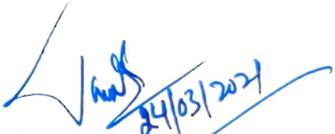
**Notification**

**No:- 457 of 2021/RG**

**Dated:- 24.03.2021**

It is hereby notified for information of all the concerned that the holiday on account of Shab-i-Barat shall be observed in the Hon'ble High Court on 30<sup>th</sup> March, 2021 (Tuesday) instead of 8<sup>th</sup> of April, 2021 (Thursday) and in lieu thereof 8<sup>th</sup> April, 2021 (Thursday) is declared as working day for the Hon'ble High Court.

**By Order**

  
**(Jawad Ahmed)**  
**Registrar General**

**No: 6070-89/RG/NG**

**Dated: 24.03.2021**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.  
....for information
6. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
7. I/C NIC, Jammu, for uploading the same on the official website of the High Court.
8. Incharge Library High Court wing Jammu/Srinagar for information and keeping the record of the same.

  
**Registrar General**